Similar bulk recruitment will be made I PROCEEDINGS OF ALL INDIA LEGAL periodically for each class of technical posts for which practical experience or special qualifications are considered necessary.

ARREST OF BULLION MERCHANTS IN CON-NECTION WITH GOLD SMUGGLING

Papers laid

105. SHRI V. K. DHAGE: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that several bullion merchants have been arrested recently in the principal cities of India in connection with smuggling of gold; if so, what is their number; and
- (b) what are the names of cities in which they have been arrested and the charges against them?

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHACAT): (a) 42 bullion merchants were arrested in different cities of India during the period January, 1957 to February, 1958.

(b) The principal cities where these arrests were made, are Delhi, Amritsar, Ahmedabad, Kanpur and Sri-ganganagar. The charges against these persons were that they had been concerned in the contravention of certain provisions of Foreign Exchange Regulation Act, and/or the Sea and Land Customs Acts.

PAPERSLAID ON THE TABLE

GOVERNMENT OF INDIA SCIENTIFIC POLICY RESOLUTION

THE DEPUTY MINISTER OF EXTERNAL **AFFAIRS** (SHRIMATI LAKSHMI MENON): On behalf of Shri Jawaharlal Nehru, I beg to lay on the Table a copy of the Government of India Scientific Policy Resolution No. 131/CF/57, dated the 4th March, 1958. [Placed in Library. See No. LT-589/58.]

DRAFTSMEN'S CONFERENCE, 1958

On the Table

THE DEPUTY MINISTER OF LAW (SHRI R. M. HAJARNAVIS): I beg to lay on the Table a copy of the Summary of the Proceedings of the All India Legal Draftsmen's Conference held at New Delhi in February, 1958. [Placed in Library. See No. LT-592/58.]

NOTIFICATION PUBLISHING ADDITIONAL **DUTIES OF EXCISE (DISTRIBUTION) RULES, 1958**

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHACAT): I beg to lay on the Table, under sub-section (2) of section 6 of the Additional Duties of Excise (Goods of Special Importance) Act, 1957, a copy of the Ministry of Finance (Department of Economic Affairs) Notification S.R.O. No. 184, dated the 10th January, 1958, publishing the Additional Duties of Excise (Distribution) Rules, 1958. [Placed in Library. See No. LT-586/58.]

NOTIFICATION PUBLISHING TAX ON RAIL-WAY PASSENGER FARES (DISTRIBUTION) **RULES, 1958**

SHRI B. R. BHAGAT: I beg to lay on the Table under sub-section (2) of section 6 of the Estate Duty and Tax on Railway Passenger Fares (Distribution) Act, 1957, a of the Ministry copy of Finance (Department of **Economic** Affairs) Notification S.R.O. No. 185, dated the 10th January, 1958, publishing the Tax on Railway Passenger Fares (Distribution) Rules. 1958. [Placed in Library. See No. LT-587/58.]

NOTIFICATION PUBLISHING UNION **DUTIES OF EXCISE (DISTRIBUTION) RULES,** 1958

SHRI B. R. BHAGAT: I beg to lay on the Table, under sub-section (2) of section 5 of the Union Duties of Excise (Distribution) Act, 1957, a copy of the Ministry of Finance (Department of Economic Affairs) Notification S.R.O. No. 183, dated the 10th January, 1958, publishing the